

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE.**

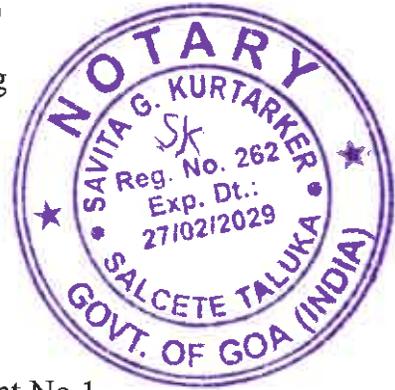
**Original Application No.211/2024 WZ**

**Earlier Original application No.1230/2024 PB(LP)**

In the matter of : News Item titled "Govt. call to protecting heritage trees flies in the face of Rampant illegal felling in Velsao", appearing in O Herald dated 22/09/2024.

V/S

1. Principal Chief Conservator of Forest  
(PCCF), Goa Goa Van Bhavan Altinho  
Panaji Goa. ...Respondent No.1
2. Ministry of Environment, Forest & Climate  
Change Through its Regional Office Goa,  
New Secretariat Building, Porvorim Goa. ...Respondent No.2
3. District Magistrate, South Goa, District Collector  
Office, Margao South Goa. ...Respondent No.3



**AFFIDAVIT IN REPLY OF THE RESPONDENT NO.3 IN  
COMPLIANCE OF ORDER DATED 04/02/2025 PASSED  
BY THIS HON'BLE TRIBUNAL**

**MOST RESPECTFULLY SHOWETH**

I, Ms. Eгна Cleetus, IAS, presently posted as District Magistrate,  
South Goa District Goa, do solemnly state and affirm as under:-

1. I state that by order dated 04/02/2025, the Hon'ble National Green Tribunal, Western Zone Bench, Pune in Original application No.211/2024 WZ directed for filling of an affidavit in reply in the matter.

..2/-

*Eгна Cleetus*

VERIFICATION

I, Ms. Egna Cleetus, Collector & District Magistrate, South Goa Margao, the Respondent No.3 herein, do hereby verify that the content of the above affidavit are true and correct to the best of my knowledge and belief.

Verified at Margao Goa, on the 30<sup>th</sup> day of April, 2025.



*Egna Cleetus*  
Ms. Egna Cleetus, IAS

District Magistrate, South Goa,  
Margao.



Solemnly affirmed before me by

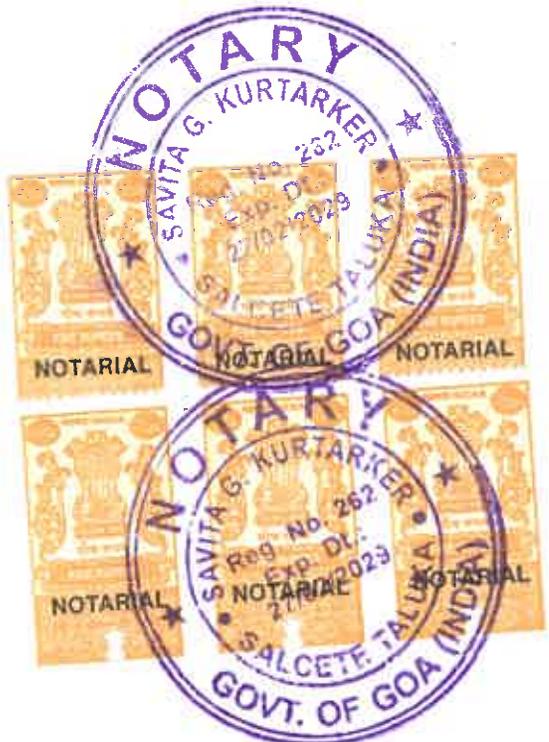
Egna Cleetus

Who is identified to me by

to whom I personally know on this 30 day of April 2025

Reg No 4420/2025

*Savita*  
SAVITA G. KURTARKER  
NOTARY  
MARGAO-GOIA



## EXHIBIT R-1

**STATUS REPORT IN COMPLIANCE WITH THE ORDER  
DATED 04/02/2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, WESTERN ZONE  
BENCH, PUNE, IN ORIGINAL APPLICATION NO.  
211/2024 WZ**

1. The office of the District Magistrate (South Goa District) received an application bearing No. PIU/RVNL/MJO-VSC/RLY/Corresp dated 04/07/2022 from the Senior DGM/Civil, Rail Vikas Nigam Ltd. (RVNL), Hubli, requesting the processing of a proposal for issuing a No Objection Certificate (NOC) for the cutting of 1,384 trees from Majorda to Vasco. (Annexure "A")
2. Accordingly, this office, vide letter bearing No. 43/21/2022-REV/9276 dated 08/07/2022 and a subsequent letter of even number dated 06/10/2022, referred the matter to the Revenue Department, Secretariat, Porvorim, to process the proposal for Government approval for issuing an NOC for tree cutting permission from Majorda to Vasco, as per the above letter dated 04/07/2022 received from RVNL. Copies of both letters are enclosed herewith. (Annexure "B")
3. The Under Secretary (Revenue-I), Government of Goa , Secretariat, Porvorim, vide letter dated 01/11/2022, conveyed the approval of the Government for authorizing the Collector (South) to issue an NOC to RVNL for the cutting of the trees existing within the operational occupation area of Indian Railways, i.e., approximately 1,384 trees as identified by RVNL, subject to obtaining all required permissions from the competent authority. A copy

Spenculo

which the trees are located is within the Railway acquisition line and does not fall in any private property. Copies of this correspondence are enclosed herewith. (Annexure "G")

8. Accordingly, this office, vide letter dated 16/02/2024, conveyed the approval of the Government to the Deputy Conservator of Forests, South Goa Division, Aquem, Margao, for the cutting of trees that are existing within the Railway acquisition line and do not fall in any private property. A copy of the letter is enclosed herewith. (Annexure "H")



**Ms. Eгна Cleetus, IAS  
District Magistrate, South Goa  
Margao.**

**Place: South Goa, Margao  
Dated: 29/04/2025  
Respondent No. 3**

No.PIU/RVNL/MJO-VSG/RLY/Corresp

District Collector  
South Goa District  
Madgaon, Goa

Collectorate of South Goa	
Date:	06/07/22
Inward No.:	18605
Section:	MJO

Date: 04.07.2022

B  
7/7.22

**Sub: Granting of Tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco - da-Gama.**

- Ref:** 1) DCF/ Margao, letter No.06/NOC-RVNL/DCF/TECH/2022-23/267 dated 12/05/2022  
2) RVNL letter No.GM/P/Goa/RVNL/LA/DSLRL/373 dated 30/04/2022  
3) DSLR, Panaji letter No.14/1/DSLRL-REC-I/277/2022/1460 dt 18/05/2022.  
4) DSLR, Panaji letter No.14-1-DSLRL-REC-I-277/2022/1460/1593 dated 26/05/2022.  
5) Deputy Collector South Goa letter no 49/10/2022/FRC/REV/Diver/Misc./7413 dated 01/06/2022.

In connection with the doubling work between Majorda to Vasco stations, as a part of Tinaighat-Vasco Doubling, proposals for felling of trees within the Railway Boundary and outside Wildlife sanctuary area, were submitted to Goa Forest dept. between 07/12/2020 to 03/02/2022. But these proposals have been returned by Forest dept. with the direction that fresh proposals should be submitted along with the land ownership documents of Railway land (Ref.1).

When this matter was referred to Directorate of Settlement and Land records, Panjim for certification of Ownership of land within the Railway boundary shown on either side of Railway line, as per certified Revenue Village maps, a certificate was issued by DSLR vide letter cited in reference (3) above, that the land which has not been assigned with any survey number in the Revenue village, belongs to "Government" in accordance with section 14(1) of Goa Land revenue code 1968.

Further, DSLR has stated that, unless there is specific title given in favour of the Railways by the then Portuguese Government, it is not possible to certify the ownership of the land with the Railways (Ref. 4).

Deputy Collector (Revenue), South Goa, vide letter cited in reference 5, has stated that the Revenue Department does not have the custody of ownership documents of any party and it deals only with the land Revenue records as per Land Revenue Code, and since there is no survey number allotted to Railway land, there is no corresponding Form No. I & XIV. However, the survey plan showing Railway lines and its right and left boundaries may be obtained from Directorate of Settlement and Land records Panjim, who is the custodian of Survey Plans, and demarcating the same on the ground in case of disputes.

Of late, a meeting of Forest department and RVNL/Railway officials was convened on 22.06.2022 to discuss about the proposals for Tree cutting permission, wherein it was decided that in the absence of specific documents showing Ownership of land with Railways, the proposals for tree cutting along with relevant revenue village map, location and number of trees shall have to be processed through State Revenue dept. who is the owner of all Government land. Based on the proposal processed by Revenue dept., NOC for tree cutting will be issued by Forest dept.

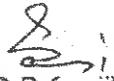
Accordingly, details of the Tree cutting proposal within the railway Boundary as shown in the certified Revenue Village maps, in the following 12 villages, are furnished below:-

Sl. No.	Railway Chainage/ Kilometer		Village	Taluka	District	No. of trees
	From	To				
1	91/750	93/550	Majorda	Murmugoa	South Goa	53
2	93/550	94/300	Uttorda	Murmugoa	South Goa	30
3	94/300	95/385	Arrosim	Murmugoa	South Goa	74
4	95/385	96/425	Cansaulium	Murmugoa	South Goa	22
5	96/425	97/800	Velsao	Murmugoa	South Goa	33
6	97/800	99/500	Pale	Murmugoa	South Goa	58
7	99/500	100/800	Sankaval	Murmugoa	South Goa	299
8	100/800	102/860	Issorcim	Murmugoa	South Goa	418
9	102/860	103/045	Sancoal	Murmugoa	South Goa	337
10	103/045	104/675	Dabolim	Murmugoa	South Goa	28
11	104/675	105/650	Chicalim	Murmugoa	South Goa	6
12	105/650	108/500	Vasco	Murmugoa	South Goa	16
<b>Total</b>						<b>1384</b>

The right and left Railway land boundaries have been demarcated at site and tree enumeration has been completed as per the requirement of Forest Department.

In view of above, it is requested to process the proposal for issuing NOC for tree cutting permission from Majorda to Vasco as mentioned above. The certified Revenue village maps are enclosed for your kind perusal and further necessary action, please.

Encl: Revenue maps – 12 Nos.

  
 (S.G. Benarji) 04.7.2022  
 Sr.DGM/Civil  
 Rail Vikas Nigam Ltd  
 Hubli

Copy to: 1) CPM/RVNL/SBC- for kind information.  
 2) DCF South Goa- for kind information.  
 3) Sr.DEN/West/UBL - for kind information.



Ref-1



Government of Goa  
Office of the Dy. Conservator of Forests.

South Goa Division, Aquem, Margao-Goa, 405 601

Ph Fax: - 0832-2750246/2751462 E-mail: [dk\\_south\\_forest\\_goa@nic.in](mailto:dk_south_forest_goa@nic.in) / [dc/southg@gmail.com](mailto:dc/southg@gmail.com)

No.6 NOC-RVNL/DCFS/11-CH/2022-23/267

Dated - 12.05.2022

Vaisakha, 1944 (Saka)

To

Sr.DGM (Civil)  
Rail Vikas Nigam Limited  
Opp Railway High school (E.M)  
Gadag road, Hubli 580020

**Sub:** Returning of tree felling proposals of RVNL, between Vasco to Sancoale stretch, for want of ownership document

**Ref:** 1) This office letter dated 29/04/2022 regarding ownership documents  
2) Representation of local people dated 26/11/2021 disputing ownership  
3) This office letter dated 20/01/2022 regarding ownership documents

Sir,

Please refer letters under reference on above cited subjects. The 11 nos of tree felling proposals received from Sr.DGM/Civil, RVNL were under consideration in this office.

Further, during verification of tree felling applications it was found that necessary documents to establish the extent of forest area and replantation plan etc. Accordingly, it was requested via routine letter dated 29/04/2022 to Sr.DGM/Civil, RVNL to furnish the representation of local people disputing ownership and on which tree felling proposals by RVNL were received.

Yours faithfully,  
Dy. Conservator of Forests

forwarded to Sr.DGM/Civil for clarification vide this office letter No. 05/Vol-NOC/SGF/DCF(S)/2021-22/2475 dated 20/01/2022. However, inspite of several verbal requests and written communications, satisfactory response and documents to establish the extent of land owned by Railways is yet to be received. It is once again reiterated that, ownership document certified by competent authority is important to establish the exact demarcation of the project boundaries on the ground as required by Government of Goa circular dated 15<sup>th</sup> November, 1991 and without which tree felling proposals cannot be initiated.

- 3) In view of above, all the eleven tree felling proposals, between Vasco to Sancoale stretch, stands returned
- 4) In case required, RVNL may apply afresh in prescribed format and enclose all necessary documents.

  
 (Prem Kumar R, IFS)  
 DCF (South Goa Division)

Encl: As above

Copy to

- 1) PA to PCCF, for kind information of PCCF
- 2) PA to APCCF & CWLW, for kind information of APCCF & CWLW.
- 3) The Nodal officer, PCA near Van Bhawan, for kind information.
- 4) The Conservator of Forest (Conservation), for kind information.



Rail Vikas Nigam Limited  
A Public Limited Company  
Incorporated in India

Ref-2

Corporate Identity Number: U74999DL300000110017

To: GM/P/Goa/RVNL/LA/DSLRL/378

Date: 29.04.2022

The Directorate of Settlements & Land Records,  
Panaji-Goa

**Sub:** Ownership documents pertaining to diversion proposal of Private Forest measuring 0.24 Ha within the Railway land at KM.101/300-600 at Issorcim Village in South Goa District, Goa - **Proposal No. FP/GA/RAIL/145188/2021** - Reg.

**Ref:** DCF/South Goa Division, Margao letter No.6/PCA-24/RVNL/MS/DCFS/TECH/2022-23/175 dt. 28.04.2022

Sir,

This is to bring to your kind notice that South Western Railway had submitted a proposal for diversion of forest land admeasuring 2400 sqmtr. situated in Issorcim Village of Mormugao Taluka owned by Railway, for doubling of Margao-Vasco Section, vide Proposal No. FP/GA/RAIL/145188/2021. Thereupon, the Forest Department vide it's letter dated 17/02/2022 (copy enclosed) has sought the ownership document of the property applied for diversion. However, when this Office approached Survey Department at Vasco for I & XIV records of the said land, it was informed that Government lands have not been assigned any survey numbers.

In view of the above circumstances, this Office submitted revenue records from your Department along with Railway land plans maintained by Railways and duly countersigned by Revenue Surveyor, Government of Goa to the Forest Department. However, the Dy. Conservator of Forest, South Goa Div., Margao, vide letter cited in above reference (copy enclosed), has again requested to furnish the ownership document or certificate issued by Competitive Revenue Authority stating therein that the land proposed for diversion is Railway land.

You are, therefore, requested to kindly issue a certificate stating that the land admeasuring 2400 sq.mtr. located in Issorcim Village between Chainage KM: 101/300-101/600 is Railway owned land, so as to enable the Forest Department to issue N.O.C for diversion of the said land. Copy of the Railway land plan Survey records are enclosed herewith for your kind perusal.

It may please be noted that the doubling project for which the forest land is proposed for diversion is a Special Railway Project being monitored and periodically reviewed by the PMO and therefore, priority may please be accorded to the issue.

Encl: As above

Date: 29/04/2022  
Signed: [Signature]

G BENARJI  
Sr. DGM/Civil/RVNL/UBL

Copy to: 1) CPM/RVNL/SEC - for information  
2) Sr.DEN/West/UBL - for information  
3) ADEN/CLR - for information



Ref-3

**GOVERNMENT OF GOA**  
**DIRECTORATE OF SETTLEMENT AND LAND RECORDS,**  
**PANAJI - GOA.**

Phone: (0832) - 2422036, 2422453 Fax: 2234360 Email: [dir-land.goa@nic.in](mailto:dir-land.goa@nic.in)

No.14-I-DSL.R-Rec-I/277/2022/1460

Dated: 10/5/2022

To,  
 Sr.DGM/Civil/RVNL/UBL,  
 Rail Vikas Nigam Limited,  
 Opp.Railway High School,Gadag Road,  
 Hubballi-580020.

SUB:- Ownership documents pertaining to diversion proposal of Private Forest measuring 0.24Ha within the Railway land at KM:101/300- 600 at Issorcim Village in South Goa District, Goa - Proposal No.FP/GA/RAIL/145188/2021 - Reg. Ref.No:- No.GM/P/Goa/RVNL/LA/DSL.R/373 dated 29-04-2022.

Sir,

With reference to above, it is hereby informed that the section 140(b) of the Land Revenue Code, 1968 read as under:-

All lands, public roads, lanes and paths and bridges, ditches, dikes and tanks on or beside the same, the bed or beside the same, the bed of the sea and of harbours and creeks below the high water mark, and of rivers, streams, nullas, lakes and tanks, and all canals and water courses, and all standing and flowing water and all rights in or over the same or appertaining thereto, which are the property of any person, are and are hereby declared to the property of the Government subject to right of way, and all other rights, public and individual, legally subsisting.

Accordingly the lands which have not been assigned serial numbers belongs to the Government.

Yours faithfully

  
 (Johnson B. Fernandes)  
 Director  
 Settlement & Land Records  
 Panaji-Goa

  
 18/5/2022

REF-4

No.14-1-DSLR-Rec-I-277/2022 | 1593  
 Government of Goa,  
 Directorate of Settlement &  
 Land Records, Panaji-Goa.

Dated: - 26-05-2022.

To.  
 Sr. DGM/Civil/RVNL/UBL,  
 Rail Vikas Nigam Limited,  
 Opp. Railway High School, Gadag Road,  
 Hubballi-580020.

Sub: Clarification in respect of ownership of lands which do  
 not possess survey numbers.  
 Ref: Our letter of even number dt: 18/05/2022

Sir,

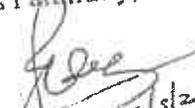
Pursuant to the oral discussions which the undersigned had with DGM S.G. Banerjee representing RVNL on 26/05/2022, we have to submit that unless there is any specific title given in favour of the Railways by the then Portuguese Government be it in the nature of a grant or aforamento or in the nature of an Award declared under the Land Acquisition Act, 1894. we would not be in a position to say that the land as sought to be certified is of the Railways.

Section 14 (1) of the Goa Land Revenue Code has been amended vide Order No: 16/14/87-RD dt. 20/10/1987 by the Government of Goa, Department of Revenue vide Goa Land Revenue Code Adaptation of Laws Order 1987, where the word 'Central' has been omitted & thus the land which is referred to in the letter dt: 29/04/2022 shall for all purposes belong to the State of Goa.

In the event if your office places on record any document of title along with the plan, we would be in a position to verify the same & thereafter accordingly certify that it is Railway land.

This is for favour of your kind information.

Yours Faithfully,

  
 (Johnson B. Fernandes)  
 Director  
 Settlement & Land Records

Copy to:

- 1) P.A. secretary (Revenue) Secretariat, Porvorim.
- 2) Collector (South)
- 3) Dy. Collector & SDO, Mormugao, Vasco-Goa.
- 4) Office File.
- 5) Guard File.

  
 30/5/2022



Ref-5

**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE,  
SOUTH GOA DISTRICT**

Revenue Branch, Room No.338, 3<sup>rd</sup> Floor,

Matarhy Saldanha Administrative Complex, Margao-Goa

Phone No.: 0832-2794381 Email: dycrev-south.goa@nic.in Fax No.: 0832-2794402

No.49/10/2022/FRC/REV/Diver/Misc/7413

Date: 01/06/2022

To,  
The Sr. DGM/Civil/VNL/UBL, Rail Vikas Nigam Ltd.,  
Opp Railway High School, Gadag Road,  
Hubbali-580020.

**Sub:- Ownership documents pertaining to diversion proposal of  
Private Forest measuring 0.24 ha within the Railway land at  
Km:101/300-600 at Issorcim Village and Tinaighat-Vasco  
Railway doubling Project.**

Ref: 1. DGM/P/Goa/RVNL/LA./DSLRL/1 dated 21/05/2022  
2. PIU/RVNL/MJO-VSG/RLY Corresp/684 dated 19/05/2022.

Sir,

With reference to the above, this is to bring to the kind notice, that the Revenue Department does not have custody of ownership documents of any party and deals only with land revenue records as per Land Revenue Code. As per letter No. 14-1 DSLR-REC 1/277/2022/1460 dated nil of Directorate of Settlement and Land Records, Panaji, the lands which have not been assigned any survey number belongs to the Government.

Since, there is no survey number allotted to railway land, there is no corresponding Form I & XIV. However, the survey plan marks railway lines and its right and left boundary which may be ascertained by applying the same before Directorate of Settlement and Land Records, Panaji who is the custodian of Survey plans and demarcating the same on ground in case of dispute.

This is issued as approved by the Collector South.

Yours faithfully,

(Uday Prabhu Dessai)

Dy. Collector (Rev).

South Goa District, Margao- Goa.

Copy to:

The Director, Directorate of Settlement & Land Records, Panaji - Goa.



**OFFICE OF THE COLLECTOR OF SOUTH GOA DISTRICT**  
**Matanhy Saldanha Administrative Complex, Revenue Branch,**  
**Room No. 338, Margao-Goa**

**Phone No.: 0832-2794381 Email id: dycrev-south.goa@nic.in Fax No.:0832-2794402**  
**No.43/21/2022/REV/ 9276**

**Dated: - 8/07/2022**

**To,**  
**The Under Secretary (Revenue-I),**  
**Revenue Department,**  
**Secretariat, Porvorim - Goa.**

**Sub:- Granting of Tree felling permission within the Government land**  
**under operational occupation of Indian Railways from Majorda to**  
**Vasco-de-Gama**

**Sir,**

This office is in receipt of letter no. PIU/RVNL/MJO-VSG/RLY/Corresp dated 04/07.2022, received from Rail Vikas Nigam Limited (a Governemnt of India Enterprise) Opp Railway High School (E.M) Gadag Raod, Hubballi, along with enclosures, requesting NOC for tree cutting permission from Majorda to Vasco. (copies enclosed herewith).

Directorate of Settlement and Land records, Panjim vide letter no. 14/1/DSLRL-REC-I/277/2022 /1460 dated 18/05/2022 has stated that the land which has not been assigned with any survey number in the Revenue village, belongs to "Government" in accordance with section 14(1) of Goa Land revenue code 1968. Further, DSLR has stated that, unless there is specific title given in favour of the Railways by then Portuguese Government, it is not possible to certify the ownership of the land with the Railways (Rf.4).(copy enclosed).

Since the land which has not been assigned with any survey number in the land Revenue records, it is requested to process the proposal for Government approval<sup>for</sup> issuing NOC for tree cutting permission from Majorda to Vasco, as shown in the above enclosed letter dated 4/7/2022 received from the Railway Authority.

Yours faithfully,

*Jyoti Kumari*  
**(Jyoti Kumari, IAS)**  
**Collector**

South Goa District Margao

Encls: As above

Copy to: Rail Vikas Nigam Ltd, opp. Railway High School  
 Gadag Road, Hubballi - 580020



106/C

**OFFICE OF THE COLLECTOR OF SOUTH GOA DISTRICT**  
**Matanhy Saldanha Administrative Complex, Revenue Branch,**  
**Room No. 338, Margao-Goa**

**Phone No.: 0832-2794381 Email id: [dycrev-south.goa@nic.in](mailto:dycrev-south.goa@nic.in) Fax No.:0832-2794402**  
**No.43/21/2022/REV/13015 Dated: 06/10/2022.**

**To,**  
**The Under Secretary (Revenue-I),**  
Revenue Department,  
Secretariat, Porvorim - Goa.

**Sub:- Granting of Tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco-de-Gama.**

**Ref:-No.22/1/2015-RD(Part-I)/932 dated 16/08/2022.**

Sir,

With reference to you letter dated 16/8/2022 on the above cited subject, the Forest Department vide letter dated 21/09/2022 has submitted its comments in the matter enclosing therein the order dated 09/05/2022 of the Hon'ble Supreme Court of India. (*copies enclosed*).

In this context this is to inform that as per the said order passed by Hon'ble Supreme Court in I.A.No.61370 of 2021 (*report no.06 of 2021*) in application No.1440 of 2020, I.A.No.107884 of 2021 & I.A.No.30853 & 30858 of 2022 in writ petition (*Civil*) No.202 of 1995 the conclusion of CEC is uphold & revoke the approval granted by the standing committee of NBWL for doubling the railway line between Castlerock to Kulem.

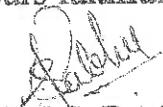
Further it is opined by the Hon'ble Supreme Court that this will not preclude the RVNL to carry out a detailed analysis on the impact of the proposed project on the biodiversity & ecology of the protected areas under the wildlife sanctuary as indicated herein & then submit a fresh proposal to the standing committee of NBWL which shall be considered in accordance with law.

In this regard it is submitted that the proposal dated 08/07/2022 was submitted by this office for obtaining Government approval for issuing NOC for tree cutting permission from Majorda to Vasco which is not subject matter of the

Supreme Court order dated 09/05/2022. Approval of Government is required to issue NOC for the cutting in order to apply RVNL for tree cutting permission. However the DCF/ Tree officer is the competent authority to grant the permission for the tree cutting as per provision of Forest Conservation Act.

This is issued with the approval of Collector (South).

Yours faithfully,

  
(Snehal S. Prabhu)  
Dy. Collector (Rev)  
South Goa District Margao

Encls: As above

17/11

(16)

Kran

1121C

Collectorate of South Goa
Margao
Inward No: 71132
Section: Rev

11/11



Revenue Department,  
Government of Goa,  
Secretariat, Porvorim-Goa 403 521

No:-22/1/2015-RD (Part-I)/1326

Dated:-01/11/2022

To,  
The Collector (South)  
South Goa District  
Margao Goa

**Sub: Granting of Tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco-de-Gama.**

Madam,

I am directed to refer to your letter No. 43/21/2022/REV/13015 dated 06/10/2022 on the above cited subject and to convey approval of the Government for authorising Collector, South to issue NOC to RVNL for cutting of the trees existing within the operational occupation area of Indian Railways i.e. approximately 1384 trees as identified by RVNL, subject to following all required permission from competent Authority.

Yours faithfully,

(Sandeep Gawde)  
Under Secretary (Rev-I)

3rd

Ke

processed.

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE,  
SOUTH GOA DISTRICT

MatanhySaldanha Administrative Complex, Margao-Goa  
Room No.338, 3<sup>rd</sup> Floor, Revenue Branch

Phone No.: 0832-2794381

Fax No.: 0832-2794402

No.43/21/2022-REV/ (Part-I) 136

Date: 11-11-2022

To,  
The Dy. Conservator of Forests,  
South Goa Division,  
Aquem, Margao Goa.

**Sub: Granting of Tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco-de-Gama.**

**Ref. No: PIU/RVNL/MJO-VSG/RLY/Corresp dated 04/07/2022.**

Sir,

In compliance to the approval of the Government conveyed vide Order No. 22/1/215-RD(Part-I)/1326 dated 01/11/2022, I am to convey the NOC issued by the Collector, South to RVNL for cutting of trees existing within the operational occupation area of Indian Railways i.e. approximately 1384 trees as identified by RVNL, subject to following all required permissions from competent authority.

This is issued with the approval of Collector(South).

Yours faithfully



(Snehal S. Prabhu)  
Deputy Collector (REV)  
South Goa, Margao

Copy to:-

Sr. DGM/Civil, Rail Vikas Nigam Limited, Opp. Railway High School(E.M),  
Gadag Road, Hubballi-580020.

*S. Prabhu*  
14/11/2022  
Disponent Clerk  
Office of the Dy. Conservator of Forests  
South Goa Division  
Margao - Goa

Collectorate of South Goa  
Margao  
Date: 10/11/23  
Inward No.: 24400  
Section: REV

रेल विकास निगम लिमिटेड  
(भारत सरकार का उपक्रम)  
Rail Vikas Nigam Limited  
(A Government of India Enterprise)

No: GM/Civil/Goa/NOC/Tree Felling/904

Date: 10/11/2023

To,  
The Collector (South)  
South Goa District  
Margao-Goa.

**Sub: Granting of tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco-da-Gama.**

Ref: Dy. Collector (REV), South ltr no. 43/21/2022-REV/(Part-I)/136 dtd 11.11.2022.

Sir,

In connection with the doubling of Majorda-Vasco, the proposal felling of 1384 nos of trees within Railway boundary were permitted vide above reference letter.

**The detailed position of tree felling, where the permission was obtained.**

Srl. No.	Description	Nos of trees
1.	Permission granted for tree felling within the Government land under operational occupation of Indian Railways on 11.11.2022	1384 (Non-forest area)
2.	Out of which total trees existing in Private Forest which are yet to be permitted by Forest Department, Govt. of Goa.	737 (Non-treated as deemed forest area)
3.	Total nos of trees felled within the Railway boundary.	458 (Non-forest area)
4.	Balance trees in non-forest area	189

Now, the felling of these 189 balance trees is not required as these trees are saved by erecting earth retaining wall.

Moreover, another proposal of tree felling of 122 trees are processed through Forest Department Goa which are within the Railway boundary in non-forest area at Village Pale between Railway chainage 99/100 - 99/800, where the ownership of the Railway land has not been registered in the records of Govt. of Goa. However, DSLR, Goa certified the land as Govt. Land.

As DCF, South Goa is asking for the ownership of this portion of land before permission of tree felling, it is requested to issue necessary NOC to DCF, South Goa for this Govt. Land which is under operational occupation of Indian Railways.

This is for your kind information please.

(Sashibhusan Sahoo)  
GM/Civil/RVNL/Goa

Copy to DCF/South Goa Division, Margao for information please.

Field office : Block B, 5<sup>th</sup> Floor, 5B-12, L and L Building, Near Matanhy Saldanha Admintrative Building, Margao-Goa PIN-403601., Mob-9108004287.  
gmpgoa@gmail.com  
Bangalore office : No.18, Millers Road, Benson Town Post, Bengaluru Cantonment, Bangalore-560046. Ph 080-22342281 Fax: 8342282  
Corporate office : 1<sup>st</sup> Floor, August Kranthi Bhavan, Bhicaji Cama Place, R.K. Puram, New Delhi-110066 Ph: 011-26738299

ANNEXURE 'F'

17

HC

C/M  
20/12/23

Collectorate of South Goa	
Margao	
Date:	13/12/23
Inward No.:	27354
Section:	REW

270/c

GOA@GO

**OFFICE OF THE DY. COLLECTOR/SDO, MORMUGAO  
VASCO DA GAMA, GOA.**

Ph.No. 8767114825

E-mail: [sdm-mormugao.goa@nic.in](mailto:sdm-mormugao.goa@nic.in)

No.SDO/41/1/TC(Misc)/2023/3345

Dated : 06/12/2023

To,  
Deputy Collector (Revenue)  
South Goa, Margao.

Sub: Granting of tree felling permission within the Government land under operational occupation of Indian Railways from Majorda to Vasco-da-Gama.

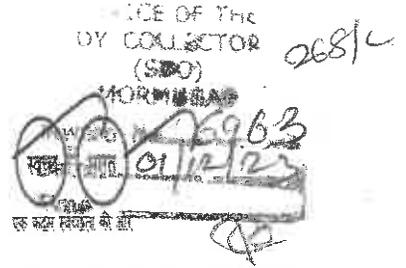
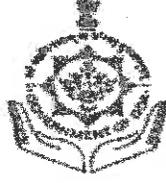
Ref:- Your Letter No.43/21/2022-REV/2482 dated 16/11/2023

Madam,

Find enclosed herewith the inspection report received from Mamlatdar of Mormugao Taluka, vide letter No.MAM/MOR/CI-II/2023/3351 dated 01/12/2023 for your perusal and further necessary action.

Yours faithfully,

**(Bhagwant Anay Karmali)**  
Dy. Collector & SDO,  
Mormugao, Vasco da Gama.



**OFFICE OF THE MAMLATDAR OF MORMUGAO TALUKA,  
VASCO-DA-GAMA, GOA.**

Phone no: 0832-2513014 Email: mam-mormugao.goa@nic.in Fax no: 0832-2513014

No. MAM/MOR/CI-II/2023/3351

Date: 01/12/2023

To,  
✓ The Dy. Collector & SDO  
Mormugao Taluka,  
Vasco da Gama. Goa.

Sub: Granting of tree felling permissions within the Government land under operational occupation of Indian railway from Majorda Vasco-da-Gama  
Ref: No. SDO/41/TC-12(A) Misc/2023/3252 dated 21/11/2023

Sir,

With reference to the above, this office had directed the Talathi of Velsao Pale Issorcim Saza, Talathi of Sancoale Saza and Field Surveyor of this office to conduct inspection of the said site alongwith authorized officer of RVNL and submit the detail report.

Accordingly the above said Talathis and Field surveyor alongwith authorized officer of RVNL had inspected the said site within the proximity of the railway track of Pale and Sancoale village of Mormugao Taluka and has submitted the following report.

Sr. No.	Village	Chainages	No. of trees	Sy. No.	Ownership details
1.	Pale	99/100 to 99/500	79	Nil	Nil
2.	Sancoale	99/500 to 99/800	43	159/1(part)	South Central Railway

Further it is submitted that the land parcel wherein 79 trees are located in proximity of the railway track of Pale Village of Mormugao Taluka have No Survey Nos. allotted to them as per the Survey plan and as such the ownership of the 79 trees cannot be ascertained. However, the Talathi of Pale village has reported that as per local inquiry the said land is in possession of South Central Railway.

Submitted for Information,

Your's faithfully,

*Pandit*  
(Pravinjay Pandit)

Mamlatdar & Executive  
Magistrate of Mormugao Taluka,  
Vasco-da-Gama, Goa.

*Subsh*

23



ANNEXURE "G"

741C

Revenue Department,  
Government of Goa,  
Secretariat, Porvorim-Goa. 403 521

No:22/1/2015-RD (Part)/103

Dated:- 29/01/2024

**MOST IMMEDIATE****URGENT**

To  
The Collector (South),  
South Goa District,  
Mathany Saldhana Administrative Complex,  
Margao - Goa.

Collectorate of South Goa	
(5)	Margao
Date:	01/02/24
Inward No.:	2939
Section:	Rev

**Subject: Granting of tree felling permission within the Government Land under operational of Indian Railway from Majorda to Vasco da Gama.**

Sir,

I am directed to refer to your letter No. 43/21/2022-REV/2723 dated 22/12/2023 on the above cited subject and to convey approval of the Government for authorizing Collector (South), Margao to issue NOC on behalf of Government after ascertaining that the land in which trees are existing are within the Railway acquisition line and not falling in any private property.

Further, you are requested to deal with the matter on priority since the matter is monitored by the Prime Minister's Office

Yours faithfully,

(Avelina D'sa E Pereira)  
**Under Secretary (Rev - I)**

Copy to:

1. The General Manager(Civil), Rail Vikas Nigam Limited, Block B, 5<sup>th</sup> Floor, 5B-12, L and L Building, near Mathany Saldhana Administrative Building, Margao, Goa - 403601 - for information and to coordinate with the office of Collector (South).



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE,  
SOUTH GOA DISTRICT

Revenue Branch, Room No.338, 3<sup>rd</sup> Floor,

Matanhy Saldanha Administrative Complex, Margao-Goa

Phone No.: 0832-2794381 Email: dycrev-south.goa@nic.i Fax No.: 0832-2794402

No.43/21/2022-REV/241

Dated: 16/02/2024.

To,  
The Dy.Conservator of Forests,  
South Goa Division,  
Aquem, Margao Goa.

**Sub: Granting of Tree felling permission within the Government land under operational of Indian Railway from Majorda to Vasco-da-Gama.**

**Ref: letter No.GM/Civil/Goa/NOC/Tree Felling/904 dated 10/11/2023.**

Sir,

In compliance to the approval of the Government conveyed vide letter No.22/1/2015-RD(Part)/103 dated 29/01/2024, I hereby issue NOC on behalf of Government to RVNL for cutting of trees which are existing within the Railway acquisition line and not falling in any private property.

Yours faithfully,

(A.Asvin Chandru,IAS)

Collector

South Goa, Margao

ok

Copy to:

The GM/Civil/RVNL/Goa, Rail Vikas Nigam Limited, Block "B", 5<sup>th</sup> floor, 5B-12, L & L Building near Mathany Saldanha Administrative Complex, Margao Goa.

Received both letters

M. K. Karmali  
16/2/24.  
(RVNL)  
(Goa)